

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 250/MP/2012**

- Subject : Maintaining security of the interconnected power system of Indian in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8. of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- Date of hearing : 13.12.2012
- Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member
- Petitioner : Southern Regional Load Despatch Centre, Bangalore
- Respondents : Chairman & Managing Director, APTRANSCO, Hyderabad  
Managing Director, KPTCL, Bangalore  
Chairman, Kerala State Electricity Board, Trivandrum  
Chairman, TANTRANSCO, Chennai  
Secretary (Power), Electricity Department of Puducherry, Puducherry
- Performa Respondents : Member Secretary, SPRC, Bangalore  
Executive Director, SRTS-I, Power Grid, Hyderabad  
Executive Director, SRTS-II, Power Grid, Bangalore
- Parties present : Shri V.Suresh, SRLDC  
Shri V.K.Agarwal, NRLDC  
Shri S.Vallinayagam, Advocate, TANTRANSCO  
Shri Ankush Bajoria  
Shri Amit Kr Ganlawat  
Shri Parveen Singh

**Record of Proceedings**

The representative of petitioner submitted that the present petition has filed seeking direction to:

- (a) All the STUs/SLDCs of the Southern Region to forecast their demand and make adequate arrangements to avoid dependence on Unscheduled Interchange

for meeting their demand or for injecting short term surplus power, irrespective of the frequency;

(b) All the STUs/SLDCs of the Southern Region to implement automatic demand disconnection scheme as required under Regulation 5.4.2 (d) of Grid Code and submit the details of the same to Commission/RPCs/RLDCs; and

(d) All the STUs/SLDCs/Regional entities of the Southern Region to comply with Regulation 5.2 (j) of the Grid Code and supply their inputs to implement the grid security expert system and direct the NRPC secretariat to actively associate themselves in getting these schemes implemented in terms of NLDC letter dated 11.9.2012.

2. After hearing of the representative of the petitioner, the Commission directed to issue notices to respondents for non-compliance of provisions of Grid Code and directions of SRLDC.

3. Accordingly, the petitioner was directed to serve copy of the petition on the respondents, if not served. The respondents were directed to file their replies by 26.12.2012. The petitioner was allowed to file its rejoinder, if any, by 4.12013.

4. The petition shall be listed for hearing on 8.1.2013.

By order of the Commission

Sd/-  
(T. Rout)  
Joint Chief (Law)